

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-536(PB)/2017

IN THE MATTER OF:

Sanghvi Movers Limited

.... Applicant/Petitioner

Vs.

Predominant Engineers and Contractors Pvt. Ltd..... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.02.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

SH. S.K. MOHAPATRA
Hon'ble Member (T)

PRESENTS:

For the Petitioner/Applicant : Mr. B. S. Sai, Advocate

For the Respondent :

ORDER

Order dated 30.01.2018 has not been complied with. Learned Counsel for the petitioner states that the same shall be complied with by 12th February, 2018. Needful shall be done by the aforesaid date.

List for further consideration on 20th February, 2018.

Sd/-
(M.M. KUMAR)
PRESIDENT

Sd/-
(S.K. MOHAPATRA)
MEMBER (TECHNICAL)